

# HIGH COURT OF JAMMU AND KASHMIR

(Office of the Coordinator, Meditation Monitoring Committee at Srinagar)

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To

All Principal District and Sessions Judges,  
of the State.

No: 70/mme


Dated: 20.08.2018

Sub:- Feedback Proforma for the Mediation Centre.

Sir/Madam,

On the subject cited above and in reference to the communication received from MCPC, Supreme Court of India, bearing No. 803-840/MCPC/2018 dated 10<sup>th</sup> August, 2018, you are requested to maintain the data as detailed in the above mentioned communication of MCPC. Copy of communication along with requisite proforma is enclosed.

Yours faithfully,

  
(Puneet Gupta)  
Coordinator 20/8/18

Encls: (10 lvs).



**MEDIATION AND CONCILIATION PROJECT COMMITTEE (MCPC)**

Member Secretary,  
MCPC

Dharmender Rana,  
Additional Registrar,  
Supreme Court of India

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803-840/MCPC/2018

10<sup>th</sup> Aug, 2018

To,  
All Co-ordinators/Member Secretaries/ Directors,  
State Legal Services Authority/State Mediation Centres.

**Subject: Feedback Proforma for the Mediation Centre**

Respected Madam/Sir,

I have been directed by the Competent Authority, to request you to also maintain the Mediation data regarding the Category of cases referred for Mediation. The cases can be broadly classified under the various categories as per '**Annexure A**'.

You are also requested to maintain data regarding the time invested by a Mediator in conducting a particular Mediation and obtain the Feedback of the Litigants, as per the proforma attached, with respect to the Mediations conducted in your Mediation Centre.

The attached Proforma may be suitably customized with respect to name and description of the Mediation Centre along with other incidental details.

This is for your kind co-operation.

Regards,

Sd/-

Dharmender Rana

**ANNEXURE 'A'**

S.No.	Name of the Mediator	Category of Matters	Cases Referred	Cases Settled	Cases Not Settled	Cases Non-Starters	Cases Pending
1		Civil Suits (includes)					
		(i) Suit for Recovery					
		(ii) Suit for Damages					
		(iii) Suit for injunction					
		(iv) Suit for Partition					
		(v) Other					
2		Rent Petition (includes)					
		(i) Suit for Recovery of Rent					
		(ii) Suit for Possession of premises					
		(iii) Rent Cases (Dispute between Landlord & Tenant)					
3		Matrimonial Disputes					
		(i) Divorce Cases					
		(ii) Maintenance Cases					
		(iii)					
		Custody/Guardianship Cases					
		(iv) Cases U/s. 498A/406 IPC					
		(v) Domestic Violence Act Cases					
		(vi) Matrimonial Cases (other than above)					
		(vii) Other					
4		Complaint Cases U/s. 138 of N.I. Act					